not succeed in creating anti-India or anti-Kashmir atmosphere.

Papers Laid

Mr. Deputy-Speaker, Siron the our hand we have been demanding that terrorists should be hushed back and BJP has also been demanding the same and on the other hand the Prime Minister is saying that they would not push them back or attack them. The Foreign Minister is also giving different statements. As a result of that the terrorists in Kashmir are getting encouragement. To check the propoganda of Pakistan, our Prime Minister and the Foreign Minister should also make efforts, otherwise this visit of Ms. Benazir Bhutto would prove to be harmful for our country.

[English]

MR. DEPUTY-SPEAKER: Now papers to be laid on the Table

13.06 hrs.

PAPERS LAID ON THE TABLE

[English]

Review on and annual report of Scooters India Ltd. Lucknow and of Bharat Leather Corporation Ltd. for 1988-89 as also statement regarding delay in laying these papers

THE MINISTER OF STATE IN THE DEPARTMENT OF SMALL SCALE INDUS-TRIES AND AGRO AND RURAL IINDUS-TRIES IN THE MINISTRY OF INDUSTRY (SHRI SRIKANTA JENA); On behalf of Shri Ajit Singh, I beg to lay on the Table :

A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (a) (i) A statement regarding Review by the Government on the working of the Scooters India Limited, Lucknow, for the year 1988-89.
 - (ii) Annual Report of the Scooters India Limited, Lucknow, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library See No LT-818/90]
- (b) (i) A Statement regarding Review by the Government on the taking of the Bharat Leather Corporation Limited, for the year 1988-89.
 - Annual Report of the Bharat **Leather Corporation Limited** for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library, See No. LT-819/90]
- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library See Nos. LT-818-819-/90]

Annual reports and Annual Accounts of and Review on Indian Airlines for 1968-89 and a statement regarding delay in laying these papers

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINIS-TRY OF TOURISM (SHRI SATYA PAL MALIK): On behalf of Shri Arif Mohammad Khan, I beg to lay on the Table-

(1), (i) A copy of the Annual Report (Hindi and English versions) of the Indian airlines for the vear 1988-89 under sub-section (2) of section 37 of the Air Corporations Act, 1953.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Airlines for the year 1988-89 together with Audit Report thereon under sub-section (4) of section 15 of the Air Corporations Act, 1953.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Airlines for the year 1988-89.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library See No. LT—820/90]

Annual Report of and Review on Oil Industry Development Board, New Delhi for 1988-89 and statement re. delay in laying these papers etc.

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI M. S. GURU-PADASWAMY): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Oil Industry Development Board, New Delhi, for the year 1988-89 along with Audited Accounts under sub-section (4) of section 20 of the Oil Industry (Development) Act, 1974.
 - (II) A copy of the Reveiew (Hindi and English versions) by the Government on the working of the Oil Industry Development Board, New Delhi, for the year 1988-89.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentiond at (1) above. [Placed in Library See No. LT—821/90]

- (3) (i) A copy of the Annual Report (Hindi and English version) of th Oil and Natural Gas Commission for the year 1988-89 along with Audited Accounts and of its subsidiary viz., ONGC Videsh Limited for the year 1988-89 under sub-section (3) of section 23 read with sub-section (4) of section 22 of the Oil and Natural Gas Commission Act, 1959.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Oil and Natural Gas Commission for the year 1988-89 and of its subsidiary viz. ONGC Videsh Limited for the year 1988-89. [Placed in Library See No LT—822/90]
- (4) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India —Union Government (No. 7 of 1989)—Commercial—An analysis of Oil Pricing Arrangements under article 151(1) of the Constitution. [Placed in Library See No. LT—823/90]

Reports of CAG of India for the year ending 31.3.1989 and Appropriation Account of Defence Services etc. for 1988-89 etc.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SATYA PAL MALIK): On behalf of Shri Anil Shastri, I beg to lay on the Table:-

- A copy each of the following Reports (Hindi and English versions) under article 151 (1) of the Constitution:-
 - (i) Report of the Comptroller and Auditor General of India for the year ended the 31st March, 1989 (No. 1 of 1990) Union Government Civil. [Placed in Library See No. LT 824/90]

- (ii) Report of the Comptroller and Auditor General of India for the year ended the 31st March, 1989 (No. 5 of 1990)—Union Government (Revenue Receipts-Indirect Taxes). [Placed in Library See No. LT 825/901
- (iii) Report of the Comptroller and Auditor General of India for the vear ended the 31st March, 1989-Amnesty Scheme (1985) (No. 7 of 1990)- Union Government (Revenue Receipts-Direct Taxes). [Placed in Library See No. LT-826/90]
- (iv) Report of the Comptroller and Auditor General of India for the year ended the 31st March, 1989 (No. 9 of 1990)- Union Government-Posts and Telecommunication). [Placed in Library See No. 827/90]
- (v) Report of the Comptroller and Auditor General of India for the year ended the 31st March, 1989 (No. 12 of 1990)-Union Government-Defence Services (Army and Ordnance Factories). [Placed in Library. See No. LT-828/90]
- (2) A copy of the Appropriation Accounts of the Defence Services for the year 1988-89 (Hindi and English versions). [Placed in Library See No. LT-829/ 901
- A copy of the Union Government Appropriation Accounts (Postal Services) for the year 1988-89 (Hindi and English versions). [Placed in Library. See No. LT-830/90]
- (4) A copy of the Union Government Appropriation Accounts (Telecommunication Services) for the year 1988-89 (Hindi and English versions). [Placed in Library See No. LT-831/ 901

13.07 hrs.

MATTERS UNDER RULE 377

[Translation]

Need to check deforestation **(i)** in Bastar district of Madhya Pradesh

SHRI MANKURAM SODHI (Bastar): Mr. Deputy Speaker, Sir under rule 377 I would like to draw the attention of the House towards the following important matter.

Forests are being destroyed at a very fast pace in Bastar district of Madhya Pradesh. People, are clearing the forest for getting cultivable land or to show the cultivable land at the site.

The forests from which the tribals get a major portion of their livelihood for all the twelve months, are being destroyed rapidly. If attention is not paid towards it, the natural wealth in Bastar district would be destroyed in the near future. The Tribals in Bastar district never go out of the district in the events of drought or famine in search of their livelihood.

Therefore, I request the Central Government to immediately direct the State Government to stop deforestation and to make up the damage, already caused to the forests, not even a single tree should be fallen for next ten years.

(ii) Need to allay the fears of the growers of spices and Subber in Kerala about possible liberal imports of these commodities

[English]

PROF. P. J. KURIEN (Mavelikara): Sir, the new import-export policy announced by the Government has caused great apprehension in the minds of the people of Kerala. The apprehension is with regard to the possibility of liberal imports of spices, rubber, etc. spices and rubber play the pivotal role in Kerala's economy. Any scope for liberal